

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 02**  
**(IB)-666(PB)/2020**

**IN THE MATTER OF:**

Vardhan Earthmovers

.... Applicant/Petitioner

v.

Mideast Intergrated Steels Ltd.

.... Respondent

**Order Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.03.2020**

**Coram:**

**SH. CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Dhananjay Bhashar Ray, Adv.

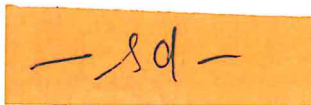
For the Respondent

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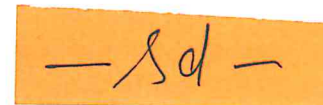
**ORDER**

Ld. Counsel for the operational creditor is present. The Registry is directed to issue notice to the corporate debtor. Counsel for the operational creditor is permitted to serve the corporate debtor by all modes and file proof of service.

List for further consideration on 17.03.2020.



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**